

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:552
ANSWERED ON:03.12.2004
PENDING COURT CASES
Athawale Shri Ramdas

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether a large number of civil, criminal and service matter cases are pending with Supreme Court and various High Courts for more than five years;
- (b) if so, the details thereof, separately, court-wise, and
- (c) the effective steps proposed to be taken by the Government for speedy disposal of the long pending cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

(a)&(b): A statement is enclosed.

(c) : The Government has been periodically monitoring the pendency position in various courts. The steps taken for speedy disposal of pending cases, include timely filling the vacancies of judges, increasing the judge strength, grouping of cases involving common questions of law, constitution of specialized benches, organizing Lok Adalats at regular intervals, encouraging alternative modes of dispute resolution like negotiation, mediation and arbitration and setting up of special tribunals like Central Administrative Tribunals, State Administrative Tribunals, Income Tax Appellate Tribunals, Family Courts, Labour Courts etc.